(c) Government of Kerala has requested Government of India for investigation.

NGOs facing corruption charges and FERA violations

214. DR. JANARDHAN WAGHMARE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government is aware that several NGOs in the country have been receiving foreign funds despite charges of corruption;
 - (b) if so, the details thereof;
- (c) whether detailed investigations into violation of Foreign Exchange Regulation Act (FERA) by such NGOs has since been completed; and
- (d) if so, the details thereof and the further action contemplated by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) So far, no such case has come to notice.

- (b) Does not arise.
- (c) Foreign Exchange Regulation Act (FERA), 1973 was replaced by Foreign Exchange Management Act, (FEMA) 1999 w.e.f. 01.06.2000, which is administered by the Ministry of Finance, Department of Revenue, Directorate of Enforcement. According to the Directorate of Enforcement, no case under FEMA has been registered against any NGO.
 - (d) Does not arise.

Training by army to CPMFs and State security forces

 $\dagger 215$. SHRI ISHWARLAL SHANKARLAL JAIN : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Army has provided training to or is training Central paramilitary forces and States' security forces to deal with Improvised Explosive Device (IED) often used by naxalites;
 - (b) whether training involves detecting mined IEDs and safe disposals; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) Yes, Sir. Training for a period of four weeks is being provided to the battalions of Central paramilitary forces (now called as Central

[†]Original notice of the question was received in Hindi.